

**GOVERNMENT OF INDIA  
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,  
UNANI, SIDDHA AND HOMOEOPATHY  
(AYUSH)**

**LOK SABHA  
UNSTARRED QUESTION NO. 1013  
TO BE ANSWERED ON 29<sup>TH</sup> APRIL, 2016**

**REGULATION OF AYUSH SYSTEM**

**1013. PROF. SAUGATA ROY:  
SHRI NAGAR RODMAL:**

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

(a) whether the Union Government has asked the State/UT Governments to enact comprehensive legislation for the regulation of AYUSH especially yoga and naturopathy covering registration of medical practitioner, education, etc., if so, the details thereof and the response of the State Governments thereto;

(b) whether the Union Government has taken views of its stakeholders on the feasibility of regulation of AYUSH education and practice for maintaining quality and uniform education standards, if so, the details thereof;

(c) whether the Union Government proposes to set up All India Institute of Yoga and Naturopathy, if so, the details thereof; and

(d) whether the Union Government has taken note of the fact that a number of fake AYUSH practitioners are practicing in various parts of the country, if so, the details thereof and the measures taken/ proposed to be taken to check such illegal practicing?

**ANSWER  
THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,  
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY  
(SHRI SHRIPAD YESSO NAIK)**

(a) & (b): Ministry of AYUSH had asked State Governments in 2006 to enact comprehensive legislation for the regulation of Yoga and Naturopathy covering registration of practitioners, medical education, etc. Further, it was recommended that in the meantime, a system be set up for the registration of practitioners and the accreditation of institutes on the basis of guidelines formulated and issued by the Government of India. Some States have taken action to implement the guidelines as per details at **Annexure**.

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Further, the Government undertook discussion with the stakeholders on feasibility of regulation of Yoga and Naturopathy education and practice for maintaining quality and uniform educational standards and preventing the growth of fraudulent and fake institutions. Consequent upon the discussion, a Task Force was constituted by the Ministry to deliberate and make recommendations on various important issues concerning the Ministry of AYUSH, including the preferred option for promotion, development and regulation of yoga & naturopathy for education and practice.

The task force in its report submitted recently, has recommended to set-up a Board for promotion and development of Yoga & Naturopathy, with the objectives inter-alia including:

- (i) to develop standards for Yoga & Naturopathy training and practices for voluntary adoption;
- (ii) to promote accreditation frame-work relating to Yoga & Naturopathy for voluntary implementation by institution, including drafting of curriculum and syllabus for various degrees, diploma and programmes;
- (iii) to develop methods of competence evaluation of Yoga & Naturopathy practitioners.

(c): Proposal for one All India Institute of Yoga and Naturopathy has been approved, in principle, in the 12<sup>th</sup> Plan proposals of Ministry of AYUSH. A provision of Rs. 8 crores has been made in FY 2016-17.

(d): Health is a State subject. Accordingly, action against the fake practitioners is the responsibility of the State Government concerned. The details of fake AYUSH practitioners and action taken against them are not maintained by the Ministry of AYUSH. As per the provisions of Indian Medicine Central Council (IMCC) Act, 1970 and Homoeopathy Central Council (HCC) Act, 1973 only the details of the registered practitioners of Indian Systems of Medicine and Homoeopathy are maintained by the two statutory bodies i.e Central Council of Indian Medicine(CCIM) and Central Council of Homoeopathy(CCH) respectively under this Ministry. Further in the matter, CCIM issues suitable advertisements from time to time in leading newspapers with a view to restrain illegal practice and increase awareness among general public.

There is no Central legislation for education and practice of Yoga and Naturopathy in the country.

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**Annexure**

**The State/ UT-wise action taken on the guidelines issued by the Central Government is as under**

<b>Sl. No.</b>	<b>Name of State</b>	<b>Action taken by State Government</b>
1.	Andhra Pradesh	A committee has been constituted to enact legislative frame-work for Registration/ accreditation of Naturopathy Practitioners and Naturopathy Institutions. The committee has submitted the recommendations to the Government of Andhra Pradesh.
2.	Chhattisgarh	Registration to Naturopathic Practitioners is granted under Chhattisgarh Ayurvedic, Unani tatha Prakritik Chikitsa Board, Raipur.
3.	Delhi	A committee has been constituted to draft a legislation to regulate Yoga and Naturopathy practice in Delhi.
4.	Karnataka	The State Government has already enacted “Karnataka Ayurvedic, Naturopathy, Siddha, Unani and Yoga Practitioners Registration and Medical Practitioners Miscellaneous Provisions Act, 1961” and framed there under, the Karnataka Ayurvedic, Naturopathy, Siddha, Unani and Yoga Practitioners Registration and Medical Practitioners Miscellaneous Provisions Rules, 1964 KAUP Board, Bangalore, is providing registration to eligible BNYS Graduate practitioners in the field of Yoga and Naturopathy.
5.	Kerala	Registration to Naturopathic Practitioners is granted under Travancore-Cochin Medical Council for Indian Systems of Medicine, Trivandrum, Kerala.
6.	Madhya Pradesh	Registration to Naturopathic Practitioners is granted under M.P. Ayurveda, Unani evam Prakritik Chikitsa Board, Bhopal, M.P.
7.	Rajasthan	Rajasthan State Naturopathy Development Board has been established and registered in the State. Further, a Gazette notification dated 2.7.2013 has been published for the registration of Yoga and Naturopathy practitioners.
8.	Tamil Nadu	A system of registering BNYS graduates is in place since 1995.
9.	Uttar Pradesh	Comments on the guidelines have been obtained by the State Government from Director, Ayurveda and Registrar, Indian Medicine Board.
10.	West Bengal	West Bengal State Government has made enactment namely ‘The West Bengal Yoga and Naturopathic System of Medicine Act, 2010’ for regulation of Education and Practice of Yoga & Naturopathy medical system.